

FORM - I
[See Regulation 3]

Application for Registration

1. Name of applicant with details of Permanent Account Number (PAN):-
(In case the applicant is a firm or a company, the name of each of the partners of the firm or the directors of the company as the case may be)
2. Details of Goods & Service Tax Identification Number (GSTIN), if applicable.
3. Contact details:
 Phone number:
 Email address:
4. Full address of the applicant:-
(In case the applicant is a firm or a company, the full address of each of the partners of the firm or the directors of the company as the case may be)
5. The name(s) and address of the authorized person:-
(In case the applicant is a firm or a company, the name(s) of its partner or partners or director or directors or duly authorized employees who will actually be engaged in the work of filing Arrival / Departure manifest).
6. Educational qualification of each of the persons who will actually be engaged in the filing of Arrival/ Departure manifest: -
7. Details of cases booked under Chapter XVI of the Customs Act against the applicant, if any:
8. The enclosures: -
 - (a) Copy of contract, or
 - (b) Memorandum of understanding, or
 - (c) Agreement entered into with the foreign authorising agent.

I/We hereby declare that the contents of the above paragraphs are true to the best of my/our knowledge.

I/We hereby undertake to abide by all the provisions of the Manifest and Transshipment Regulations (Aircraft), 2019.

Date: -

Place:-

Signature of the applicant(s).